

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 301/MP/2018**

<b>Subject</b>	:	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 10 of the Power Purchase Agreements dated 17.3.2010, 21.3.2013 and 27.11.2013 executed between GMR Warora Energy Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period
<b>Date of Hearing</b>	:	16.11.2021
<b>Coram</b>	:	Shri P. K. Pujari, Chairperson Shri I. S. Jha, Member Shri Arun Goyal, Member Shri P.K. Singh, Member
<b>Petitioner</b>	:	GMR Warora Energy Limited
<b>Respondents</b>	:	Maharashtra State Electricity Distribution Company Ltd. (MSEDCL)& ors.
<b>Parties Present</b>	:	Shri Venkatesh, Advocate, GMR Shri Ashutosh K. Srivastava, Advocate, GMR Ms. Mehak Verma, Advocate, GMR Shri Jayant Bajaj, Advocate, GMR Ms. Isnain, Advocate, GMR Shri Anand K. Ganesan, Advocate, DNHPDCL Shri Ashwin Ramanathan, Advocate, DNHPDCL Shri Gopal Jain, Senior Advocate, MSEDCL Shri Anup Jain, Advocate, MSEDCL Ms. Anusha Nagarajan, Advocate, TANGEDCO Ms. Aakanksha Bhola, Advocate, TANGEDCO Shri A. K. Maini, GMR Shri Abani Mishra, GMR Shri Dinesh H. Agarwal, MSEDCL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The Petitioner filed IA No.7/2020 for amending the petition and the same was allowed by the Commission vide RoP dated 25.2.2020 and the IA was disposed. Accordingly, the Petitioner filed amended petition on 27.7.2020.

3. Learned counsel appearing on behalf of MSEDCL sought time to file reply in the amended petition.



4. The learned counsel for the Petitioner submitted that the bidding process for installation of FGD system is in final stages and it is expected to be completed by January, 2022. The details of the final award along with firmed-up hard cost will be placed on record by way of an affidavit after finalisation.

5. The Commission directed the Petitioner to complete the process of award and place on record the final hard cost and the details of award on affidavit as soon as it is finalised with an advance copy to the Respondents. The Commission further directed the Petitioner to involve the stakeholders/ procurers in the process of bidding and the stakeholders/ procurers may raise their concerns, if any, with the Petitioner.

6. The Commission directed the Respondents to file their reply to the amended petition and to the information to be filed by the Petitioner within 15 days of receipt of the same. The Commission observed that no further extension of time will be allowed and directed the parties to comply with the specified timeline.

7. The matter shall be listed for hearing in due course for which a separate notice will be issued.

**By order of the Commission**

sd/-

(V. Sreenivas)

Deputy Chief (Law)

